

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1429/2020

Dated this the 11th day of May 2020

Murali.

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,

Sellur (L&O) P.S, in Cr. No.1114/2020

U/S.188,270,294(b),353,506(1)IPC 3 of EPIDEMIC DESEASES ACT 1897

and 184 MV Act.

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 05,05.2020 for the alleged offence U/S.188,270,294(b),353,506(1)IPC 3 of EPIDEMIC DESEASES ACT 1897 and 184 MV Act.

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/- before Jail Superintendent. ^{2 District} ~~Sub~~-Jail, Viruthunagar.
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

Judicial Magistrate No. II,
Madurai.

11/05/2020